

.1.

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.47/10

Thursday this the 11th day of August 2011

C O R A M :

**HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER
HON'BLE Mr.K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

B.Satheesh Kumar,
Assistant Engineer (Workshop),
Fishery Survey of India,
Marine Engineering Division,
Foreshore Road, Cochin – 16.

...Applicant

(By Advocate Mr.P.Santhosh Kumar)

V e r s u s

1. The Zonal Director,
Kochi Base of Fishery Survey of India, Kochi.
2. The Director General,
Fishery Survey of India,
Botawala Chambers, Sir P.M.Road,
P.B.No.10004, Mumbai – 400 001.
3. The Additional Secretary,
Government of India,
Ministry of Personnel Public Grievances and Pension,
Department of Personnel and Training, ICA Section,
North Block, New Delhi.
4. The Secretary,
Ministry of Agriculture, (Department of
Animal Husbandry Dairying and Fisheries),
Krishi Bhavan, New Delhi – 1. ...Respondents

(By Advocate Mr.M.K.Aboobacker,ACGSC)

This application having been heard on 11th August 2011 this Tribunal
on the same day delivered the following :-



.2.

ORDER

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER

The applicant is working as Assistant Engineer (Workshop) in the Marine Engineering Division in the Fishery Survey of India, Cochin - 16. According to the applicant, as his organisation (Integrated Fisheries Project) has merged with the Fisheries Survey of India, the post of Assistant Engineer (Workshop) was transferred from Integrated Fisheries Project to Fishery Survey of India and the post of Assistant Engineer (Workshop) and Assistant Engineer (Design) are to be merged with the post of Service Engineer (Mechanical) and Service Engineer (Inventory and Control) in the pay scale of Rs.8000-13500. The applicant seeks a declaration that he is entitled for upgradation of the post of Assistant Engineer (Workshop) as equivalent to the posts of Service Engineer (Mechanical) Group A in the pay scale of Rs.8000-13500 (pre revised) and revised pay of Rs.15600-39100 with grade pay of Rs.5400/- from the date of his promotion with effect from 24.8.2007.

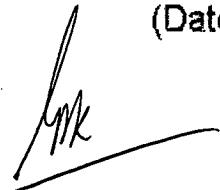
2. During the pendency of this application, he has made a representation Annexure A-5 which is produced along with MA 151/11. Since this is a matter, at the first instance, to be considered by the concerned authority, it may not be appropriate for this Tribunal now to adjudicate the right of the parties. Rather we direct the 4th respondent to consider and dispose of Annexure A-5 representation of the applicant at an early date.



.3.

3. Accordingly, without going into the merits of the contentions raised, we direct the 4th respondent to consider Annexure A-5 representation submitted by the applicant and pass appropriate orders as expeditiously as possible, at any rate, within a period of four months from the date of receipt of a copy of this order. The applicant may produce a copy of this order along with a copy of this OA attached therewith copy of the MA for information and compliance.

(Dated this the 11th day of August 2011)



K.GEORGE JOSEPH
ADMINISTRATIVE MEMBER



JUSTICE P.R.RAMAN
JUDICIAL MEMBER

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